

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, DELHI.

REGN. NO. OA 421/89

Shri V.R. Sagar Vs. U.O.I. &amp; Others

28.2.89

Applicant through Counsel, Shri M.R. Bhardwaj.

The applicant has not made any representation against the order of premature retirement dated 19th May, 1988 and not exhausted the remedy available to him under the Government of India, Ministry of Home Affairs Office Memorandum No. 25013/14/17-Estt(A) dated the 5th January, 1978. If such a representation is made now within a period of 6 weeks, the respondents shall entertain the same and dispose of it on merits with a speaking order as provided under the instructions issued by the Government. If the applicant after disposal of his representation feels aggrieved, he is at liberty to file a fresh application.

The application stands disposed of with the above directions.

  
(KAUSHAL KUMAR)  
MEMBER (A)  
(P.K. KARTHA)  
VICE CHAIRMAN (J)